

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 302/MP/2025

Subject : Petition regarding non-implementation of waiver of inter-State Transmission Charges for Renewable Energy Projects as envisaged by Ministry of Power in Billing of Designated Inter-State Transmission System Consumers under Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2022 and its amendments.

Petitioner : Kerala State Electricity Board Limited (KSEBL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **2.1.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Prabhas Bajaj, Advocate, KSEBL
Shri Rithvik Mathur, Advocate, KSEBL
Shri Rishabh Yadav, Advocate, KSEBL
Shri Shubham Arya, Advocate, CTUIL
Ms. Poorva Saigal, Advocate, CTUIL
Ms. Shree Dwivedi, Advocate, CTUIL
Ms. Kaavya Maadan, Advocate, CTUIL
Ms. Kavya Bhardwaj, CTUIL
Shri Yogeshwar, CTUIL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner and the Respondent made their respective submissions and concluded their arguments. At their request, the Commission also permitted them to file their respective written submissions within a week, with a copy to the other side.

2. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-

(T.D. Pant)
Joint Chief (Law)

